

FORMG

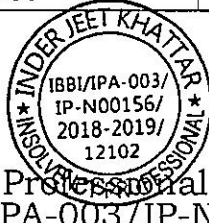
**INVITATION FOR EXPRESSION OF INTEREST FOR
BBF INDUSTRIES LIMITED OPERATING IN PACKAGING
INDUSTRY AT LUDHIANA (PUNJAB) AND SAMBA (JAMMU) – NO
UNIT IS IN OPERATION AT PRESENT**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN&CIN/ LLP No.	BBF Industries Limited. PAN : PAN "AAACD9276E CIN : U74950PB1996PLC018439
2.	Address of the registered office	VILL - Bhamian Kalan, Tajpur Road Ludhiana, Punjab - 141008, India
3.	URL of website	http://cirpbfil.in/
4.	Details of place where majority of fixed assets are located	Ludhiana (Punjab) and Samba (Jammu)
5.	Installed capacity of main products/services	No manufacturing operation at present
6.	Quantity and value of main products/ services sold in last financial year	Nil
7.	Number of employees/workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Last available audited financial statements is for FY 2019-20 only. Further details are available at: http://cirpbfil.in/
9.	Eligibility for resolution applications under section 25(2)(h) of the Code is available at URL:	Eligibility criteria is mentioned in the detailed 'Invitation for Expression of Interest' and can be obtained



		from Resolution Professional by sending an email at: cirp.bbfil@gmail.com
10	Last date for receipt of expression of interest	02.03.2024
11	Date of issue of provisional list of prospective resolution applicants	12.03.2024
12	Last date for submission of objections to provisional list	17.03.2024
13	Date of issue of final list of prospective resolution applicants	27.03.2024
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01.04.2024
15	Last date for submission of resolution plans	01.05.2024
16	Process email id to submit Expression of Interest	cirp.bbfil@gmail.com



Inder Jeet Khattar
 Interim Resolution Professional of **BBF Industries Limited**
 Registration No .IBBI/PA-003/IP-N000156/2018-2019/12102
 H. No. 402, GH-23, Sector 20,
 Panchkula, Haryana – 134116
 AFA Valid Upto: 30.06.2025

Date : **16.02.2024**





A mahapanchayat being held at Sisay village in Hisar district on Thursday. PHOTO: ASHOK KUNDU

Hisar mahapanchayat for march to borders on Feb 18

DEEPENDER DESWAL
TRIBUNE NEWS SERVICE

HISAR, FEBRUARY 15
A mahapanchayat held at Sisay village of the district today gave a call for farmers' mobilisation on February 18 at Data Singh Wala border, expressing full support to the agitating farmers sitting at the Haryana-Punjab borders. Farmers from about 40 villages gathered at Sisay village, where sarpanch Rajesh Sihag presided over the meeting. He said they had given a call to farmers to gather at Kheri Chopta in Narnaund subdivision on February 18 in tractors. "We have planned to march towards the Khanauri-Data Singh Wala border, and also towards Delhi borders," he said.

Condemns lathicharge, says farmers are not terrorists

The mahapanchayat formed a 50-member committee to coordinate with activists in these villages. Ravi Azad, a farm leader, said the state government was treating the farmers like terrorists. "But the farmers are not going to be bogged down. It is a fight to the finish regarding our demands," he said. The mahapanchayat also announced support for tomorrow's Bharat Bandh call. Vikas Sisar, another farm leader, said they would not tolerate the "barbaric attitude" of the govern-

ment. "The measures taken by the government, like blocking highways and resorting to lathicharge and launching tear gas shells on farmers is highly condemnable," he said. Administrative and police officials, including Hansi SDM Mohit Mehra, were present during the mahapanchayat proceedings. Intelligence sources of the administration kept a close watch on the proceedings of the mahapanchayat. Meanwhile, the Pagri Sambhal Jatta held a meeting in Fatehabad and condemned the lathicharge on farmers. Mandeep Nathwan, president of the organisation, said they would abide by the call of the Samyukta Kisan Morcha.

Agitating farmers have political support, claims CM Khattar

Says seems like army on move, objects to method of protest

TRIBUNE NEWS SERVICE

CHANDIGARH, FEBRUARY 15
Chief Minister Manohar Lal Khattar has said the Haryana security agencies had conveyed to their Punjab counterparts that the farmers would not be allowed to proceed to Delhi, but no effort was made to stop them from converging at the borders. Addressing a press conference after the launch of various initiatives, Khattar said this indicated that they had "political backing". He said there was a difference between "supporting farmers" and supporting the "movement of farmers". Saying that the farmers came in trailers carrying ration and earth-movers, "like an army on the move", he said the state had no problem in giving them passage to proceed to Delhi. "They could have gone by train or buses or as a delegation, but we can't allow them to travel in tractor-trailers. These cannot be a means of transport. We all saw what happened during the last agitation when the tractor-trailers choked the Capital," he said in response to a question about the farmers' protest at the state borders. Stating that protecting the interests of the state's population was the responsibility



Protesting women activists at Data Singh Wala border in Jind on Thursday. PHOTO: VUENDER MARATHA

HARYANA, NOT PUNJAB, BORE THE BRUNT IN 2020

"Punjab has not experienced the inconvenience of the farmers' agitation of 2020. We experienced it first hand and the public was put to a lot of inconvenience due to sealed borders. We cannot let them converge with tractor-trailers and ration." Manohar Lal Khattar, CM

of the government, the CM said many videos were doing the rounds where the public was inconvenienced during protests. "Punjab has not experienced the inconvenience of the farmers' agitation of 2020. We experienced it first hand and the public

was put to a lot of inconvenience due to sealed borders. We cannot let them converge with tractor-trailers and ration," he said. Taking a dig at the Punjab Government, Khattar said the neighbouring state could take a cue from

Haryana. "We give MSP for 14 crops, while Punjab does so for wheat, paddy and sugarcane. Let them learn from us," he said, adding that this was one reason why Haryana farmers had distanced themselves from the agitation.

Border closure: Ambala cloth market feels the pinch

NITISH SHARMA
TRIBUNE NEWS SERVICE

AMBALA, FEBRUARY 15
The famous cloth market of Ambala City has started feeling the heat of farmers' agitation. Due to the closure of the Shambhu border and Chandigarh highway, there has been a big dip in customers. Traders said they dealt in both retail and wholesale, and a large number of customers would arrive from Chandigarh, Himachal Pradesh, Uttarakhand and Punjab, especially for wedding shopping. But due to the closure of roads for the past some days, there were no customers and the traders were unable to dispatch clothes.

Suffers 50 to 70% dip in sales

Bhavnish Nagpal, a showroom owner, said, "Customers are not coming to Ambala, and even those who had placed orders earlier are unable to collect their purchases. A customer had bought a lehnga for her wedding, but due to the road blockade, we had to send an employee specially to Chandigarh to deliver it." Bobby Mehndiratta, another trader, said, "February is a major month for us, but there is a dip of 50 to 70% in sales. The suspension of mobile Internet is another issue. If the roads are not opened in a couple of days, stocks worth lakhs will get stuck."

Three trains cancelled, nine diverted due to stir

AMBALA, FEBRUARY 15
As many as 34 trains under the Ambala Division were affected due to the farmers' agitation in Punjab on Thursday. Of these, nine trains were diverted, three were cancelled while some trains were short terminated and short originated.

Amritsar-Ajmer Express (19612), were diverted. Three trains, including Ambala Cantonment-Bathinda Special (04547), Bathinda-Shri Ganganagar (04753) and Shri Ganganagar-Bathinda (04756), were cancelled. DRM Ambala Division Mandeep Singh Bhatia said, "As many as 34 trains were affected today. The farmers had blocked the tracks at seven locations. No damage to any train was reported." — TNS

State braces for Bharat bandh today

PRADEEP SHARMA
TRIBUNE NEWS SERVICE

CHANDIGARH, FEBRUARY 15
Normal life is set to be affected across Haryana tomorrow, with the Samyukt Kisan Morcha (SKM) and central trade unions calling for "Gramin Bharat Bandh" in support of their demands. With the gramian bandh and the farmers' protest merging on February 16, as farmers will join the nationwide "chakka jam" from 12 noon to 4 pm, traffic is likely to be hit tomorrow, inconveniencing the common man. Two major farmers organisations — BKU (Charuni) and Pagri Sambhal Jatta — threw in their lot with the farmers today and decided to make Haryana roads toll-free for three hours from 12 noon to 3 pm tomorrow.

"On February 18, there will be a joint meeting of all farmers' and labour organisations," BKU chief Gurnam Singh Charuni

Evict securitymen from gurdwara inns, Akal Takht orders HSGMC

AMRITSAR, FEBRUARY 15

Taking a serious notice of the alleged violation of "rehat maryada" (Sikh code of conduct) on gurdwara premises in Haryana, Akal Takht has directed the Haryana Sikh Gurdwara Management Committee (HSGMC) to evict the police and paramilitary forces who have been accommodated in inns in view of the stir. Akal Takht jathedar Giani Raghbir Singh said complaints had been received that the Haryana Police and paramilitary forces personnel putting up at Sri Manji Sahib, Ambala, and Sri Pan-

BKU (Charuni) to hold peaceful protests

AMBALA, FEBRUARY 15
The Bhartiya Kisan Union (Charuni) has extended its support to the farmers and decided to keep toll plazas free for three hours tomorrow. It will hold a tractor parade on February 17. It has also invited all farmers' unions, sarpanch associations and khap panchayats for a meeting on February 18

Farmers to join nationwide 'chakka jam'



Farmers sitting along a road in Jind district. TRIBUNE PHOTO

Commuters travelling between Chandigarh and Delhi have been advised to use the Panchkula-Barwala-Babain-Ladwa-Karnal-Panipat-Sonepat-KMP route. Travellers between Delhi and Chandigarh can use the KamaHndi-Ladwa-Yamunanagar-Panchkula route.

said. The farmers' organisations are demanding MSP for all crops based on the Swaminathan commission recommendations, legal guarantee of procure-

ment, debt waiver, no hike in electricity tariff and no smart meters. The organisers have announced that though no emergency services will be

affected, no farmer, agricultural worker or rural worker will work tomorrow. The supply of vegetables and other crops will remain suspended.

Intolerable incidents of consumption of intoxicants at gurdwara inns by the security forces have come to the fore, for which HSGMC office-bearers are answerable. Devotees have recovered packets of consumed tobacco products and cigarettes. This is a gross violation of 'maryada'. Giani Raghbir Singh, AKAL TAKHT JATHEDAR

jokhara Sahib were consuming tobacco and alcohol. He also condemned the stubborn attitude being adopted by the Central and Haryana governments towards the farmers fighting for their rights. SGPC president Harjinder Singh Dhani also condemned the "maryada" violation. He said the HSGMC was forcibly formed at the behest of the government by breaking up the SGPC. — TNS

"We will hold peaceful protests. We urge all farmer unions, sarpanch associations and khap panchayats to keep toll plazas free from 12 noon to 3 pm tomorrow. Our units in Punjab and UP will also hold protests in their areas. A meeting will be held at Brahma Sarovar to decide the future course of action," he said. — TNS

HC raps officials, firm in PMFBY claim case

SAURABH MALIK
TRIBUNE NEWS SERVICE

CHANDIGARH, FEBRUARY 15
The Punjab and Haryana High Court has asked the Haryana Principal Secretary, Department of Agriculture, to take appropriate action against "defaulting/erring officials" who failed to protect farmers' interests in a crop damage matter. Justice Vinod S Bhardwaj also made it clear that a district-level monitoring committee failed to discharge its obligations in accordance with the Pradhan Mantri Fasal Bima Yojana (PMFBY). The observation came as the Bench noticed that the claim for crop damage suffered by the petitioner-farmers was not released.

Rapping an insurance company for poor functioning, he also imposed Rs 1 lakh cost on it for misconduct, avoiding the filing of response and delaying the case, resulting in harassment of petitioners. The company was also directed to recalculate the amount of admissible benefits/damages payable to the petitioners for the losses suffered in accordance with the evaluation by a loss assessment committee. Justice Bhardwaj ruled that the petitioners would be entitled to 6 per cent per annum interest from the date of filing the petition till the compensation's actual disbursement in terms of the order. The Bench, during the course of

Orders action against those who failed to protect farmers' interests

hearing, was told that the petitioners were "covered and insured" under the yojna. Information was sent to the insurance company after their crops were damaged following heavy rain. The state Agriculture Department, along with insurance company officials, carried out a survey for assessing the losses in the affected areas on October 7, 2016, before finding 100 per cent damage to the crops. Numerous requests were made by the petitioners to the department and the company. Written complaints were also submitted, among others, to the Jhajjar Deputy Director Agriculture, who was in the district-level monitoring committee for the scheme's implementation. The judge observed the grievance was espoused time and again, but action was not taken. "The failure on the company's part to file even the calculation sheets, and to establish that the assessment of losses had rightly been done by them, despite being given repeated opportunities and the writ petition having remained pending for more than seven years before this court, reflects its poor functioning and working," the Bench added.

UMMEED HOUSING FINANCE PVT. LTD
CIN: U65922HR2016PTC057954
Corp. Off.: Unit 809-815, 8th Floor, Tower A, Emaar Digital Greens, Golf Course Extn. Road, Sector 61, Gurgaon, Haryana 122002

NOTICE FOR REMOVABLE OF HOUSE HOLD ARTICLE
Notice is hereby given to the public in general and in particular to the borrower (s) (co-borrower (s) and guarantor (s) whose details are given in the below mentioned that the below described immovable property mortgaged/charged to the secured creditor the physical possession of which has been taken on 08.01.2024 by the authorised officer of M/S Ummeed Housing Finance Pvt. Limited under Sarfesi Act Rule 13 (2)

Borrower(s)/Co-Borrower(s) & Guarantor(s)	Property Description
1. Rajiv Kumar S/o Rattan Singh (Borrower)	Property Bearing House No.58, Measuring 101 Sq. Yds., New Town Green Enclave, Hadesara Road, Village Lahu Within The Limit Of Nagar Council Dera Bassi, Measuring 2 1/2 Bitesa Comprised In Khewat No. 820, Khatauni No. 1639 Khasra Nos. 127/18, Hadbasti No. 218 As Per Jamabandi Year 2016-2017, Tehsil Dera Bassi, District Sas Nagar (Punjab) Bounded As:- Front- Passage 37 Feet Wide, Back Side- Land of Other Owner, Right Side- Plot No. 59, Left Side- Plot No. 57
2. Rimpi Devi W/o Rajiv Kumar (Co-Borrower)	
3. Bitto S/o Ram Kumar (Guarantor)	

All Above Residing At:- Village Bolkour, Sas Nagar, Mohali, Punjab -140501
Loan Details:- Loan No. LXCHD02819-200007524
Loan Agreement Date: 21-Jan-2020
Loan Amount: Rs. 924422/-

We further hereby informing you to remove your belongings/Household articles from the above said premises within 03 days from the date of receipt of this notice, and well before to inform to us in written communication when you willing to remove your household articles on receipt of such notice in any mode within schedule time, failing which Ummeed Housing Finance shall not be responsible for any loss or damage or stolen whatsoever and same will be disposed off/lost on "As is where is". As is what is, and "Whatever there is" basis as per provisions of law to the proposed highest successful bidder/s.
Place: Gurgaon, Haryana Authorised Officer, Gaurav Tripathi Mobile:-959055701
Date: 16-Feb-2024 UMMEED HOUSING FINANCE PVT.LTD

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR BBF INDUSTRIES LIMITED OPERATING IN PACKAGING INDUSTRY AT LUDHIANA (PUNJAB) AND SAMBA (JAMMU) - NO UNIT IS IN OPERATION AT PRESENT
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

No.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	BBF Industries Limited PAN : AAACD9276E CIN : U74950PB1996PLC018439
1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	BBF Industries Limited PAN : AAACD9276E CIN : U74950PB1996PLC018439
2.	Address of the registered office	VILL - Bhamian Kalan, Tajpur Road Ludhiana, Punjab - 141008, India.
3.	URL of website	http://cirpbffil.in/
4.	Details of place where majority of fixed assets are located	Ludhiana (Punjab) and Samba (Jammu)
5.	Installed capacity of main products/ services	No manufacturing operation at present
6.	Quantity & value of main products/ services sold in last financial year	Nil
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Last available audited financial statements is for FY 2019-20 only. Further details are available at: http://cirpbffil.in/
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Eligibility criteria is mentioned in the detailed 'Invitation for Expression of Interest' and can be obtained from Resolution Professional by sending an email at: cirp.bbfil@gmail.com
10.	Last date for receipt of expression of interest	02.03.2024
11.	Date of issue of provisional list of prospective resolution applicants	12.03.2024
12.	Last date for submission of objections to provisional list	17.03.2024
13.	Date of issue of final list of prospective resolution applicants	27.03.2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	01.04.2024
15.	Last date for submission of resolution plans	01.05.2024
16.	Process email id to submit EOI	cirp.bbfil@gmail.com

INDER JEET KHATTAR
Interim Resolution Professional of BBF Industries Limited
Registration No.: IBI/PA-003/IP-N000156/2018-2019/12102
Date: 16.02.2024
Place: Panchkula Add.: H.No. 402, GH-23, Sector 20, Panchkula, Haryana - 134116

SARDARNI SAMPURAN KAUR
Wife of late Sardar Raghbir Singh (Ex. Member of Parliament)
LEFT FOR HEAVENLY ABODE ON 9th FEBRUARY, 2024
IN FOND MEMORY OF THE DEPARTED SOUL
BHOG AND ANTIM ARDAAS
Will be held at Gurdwara Shri Singh Sabha (Model Town, Karnal)
on Sunday 18th February, 2024 from 11:00 am to 1:00 pm
GRIEF-STRIKEN

Raghubinder Singh Virk (Son) President Karnal Independent Schools Association Jagroop Kaur (daughter in law) Ravi Virk (Grandson) Gurbani Kaur (Grand daughter in law) Shivraj Singh (Grand Son) Ravneet Kaur (Grand daughter in law) Birkamvir Singh (Grand Son) Gurmeher and Aviraj (Great grand children)	Raghujit Singh Virk (Son) Ex Senior Vice President SGPC Gursimran Kaur (daughter in law) Jagdeep Singh (Nephew) Sumita Singh (Ex. MLA) Ajitesh Singh (Grandson in law) Tarandeep Kaur (Granddaughter) Gagandeep Singh (Grandson)
--	---

R.S. Public Sr. Sec. School, Karnal
99963-65100, 86075-99699,
98960-00201, 92551-00038